

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**IB. No. (IB)-56(ND)/2017**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

**NAME OF THE COMPANY:**M/s. Steel India Corporation V/s. M/s. Shree Radha Raman Packaging Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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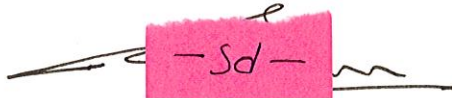
For the Petitioner (s) : Mr. Rahul Sood, Advocate

For the Respondent (s) : None

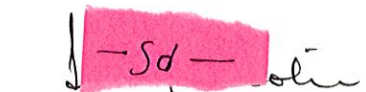
**Order**

Original consent letter and a copy of the certificate of registration in favour of Mr. Sunil Kumar Aggarwal who is duly registered as Insolvency Resolution Professional by IRP has been placed on record. Since the earlier IRP whose registration has expired had not carried out steps required. The name of Mr. Sunil Kumar Aggarwal as Insolvency Resolution Professional is confirmed in this case with directions to take all necessary statutory steps which is required and to file his report.

To come up on 4<sup>th</sup> September, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**